

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 414/TT/2019

Date: 14.7.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 tariff block and 2009-14 tariff block, (ii) truing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for combined asset under WRSS-I Transmission System in Western Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020:-

- a) Linked excel format of computation of transmission tariff of 2004-09 and 2009-14 periods.
- b) Linked excel sheet of all the tables mentioned in the "Proposed Methodology for computation of Interest on Loan and Maintenance Spares of 2001-04 and 2004-09 tariff block".
- c) Whether any of the assets covered in the instant petition has been de-capitalized/ asset not in use during 2014-19 and 2019-24 period? If so, provide the details such as the date of de-cap/asset not put to use, gross block and cumulative depreciation till the date of de-cap.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer